

**GOVERNMENT OF JAMMU AND KASHMIR  
DEPARTMENT OF LAW, JUSTICE AND PARLIAMENTARY AFFAIRS  
Civil Secretariat, Srinagar/Jammu**

**Notification**

**Jammu, the 15<sup>th</sup> of July, 2024**

**S.O 367** .- In exercise of the powers conferred under sub-section (1) of Section 14 of the Bharatiya Nagrik Suraksha Sanhita, 2023, the Government hereby appoints Shri Jarad Pratik Anil, IAS to be the Executive Magistrate, who shall exercise all the powers of an Executive Magistrate within his territorial jurisdiction of District Kathua.

**By Order of the Government of Jammu and Kashmir.**

**Sd/-  
(Achal Sethi)  
Secretary to Government**

Dated: -15-07-2024

No. LAW-Powr/1/2023-10

**Copy to the:-**

- 1) Joint Secretary (J&K), Ministry of Home Affairs, Government of India.
- 2) Divisional Commissioner, Jammu.
- 3) Secretary to Government, Revenue Department.
- 4) District Magistrate Kathua This is with reference to letter No. **DCK/Adm/2024-25/689-90 Dated: - 12-07-2024.**
- 5) Shri Jarad Pratik Anil, IAS for information.
- 6) General Manager, Government Press, Srinagar for publication in an extra ordinary issue of the Government Gazette.
- 7) SO Section, Department of Law, Justice and Parliamentary Affairs.
- 8) Incharge Website

**Senior Law Officer  
Department of Law, Justice and P.A**